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Anil Shah Vs Union Of India & Anr

First Appeal From Order No. 5 Of 2015

Court: Delhi High Court

Date of Decision: Sept. 23, 2024

Acts Referred:

Railway Claims Tribunal Act, 1987 â€" Section 16, 23#Railways Act, 1989 â€" Section 123(c),

124A

Citation: (2024) 09 DEL CK 0034

Hon'ble Judges: Manoj Jain, J

Bench: Single Bench

Advocate: N.K. Gupta, Himanshu Pathak, Amit Singh

Final Decision: Dismissed

Judgement